

**New Form Courier Bill of Entry-IV (CBE-IV)**  
*[See Regulation 5]*  
**Courier Bill of Entry for Samples and Free Gifts**

Name & Address of the Authorised Courier	Airport of Arrival	Flight No.	Date of Arrival	Airport of Shipment	Customs Serial No. and date				
Sl. No.	AWB No.	No. of packages	Consignees Name & Address	<i>State of Consumption of imported goods</i>	Description of goods	Qty.			
Invoice Value	Rate of Exchange	Assessable Value (Sec. 14)	CTH/Notfn. No.	<i>Value under section 3 of Customs tariff Act, 1975</i>	<i>Additional Duty Rate</i>	<i>Additional Duty Amount</i>	<i>GST Code</i>	<i>IGST Rate</i>	<i>IGST Exemption Notification</i>

<i>IGST Amount</i>	<i>GST Compensation Cess rate</i>	<i>GST Compensation Cess Exemption Notification</i>	<i>GST Compensation Cess amount</i>	Total Duty

**Declaration**

- (i) I/We hereby declare that I/we have obtained the authorisation from each of the consignees mentioned above to act as an agent for the clearance of the goods described above.
- (ii) I/We hereby declare that the goods imported as per this Bill of Entry include only *bona fide* commercial samples, prototypes of goods and *bona fide* gifts of articles for personal use of a value not exceeding the value prescribed under the **Courier Imports and Exports (Clearance) Regulations, 1998** and which are for the time being not subject to any prohibition or restriction on their import into India.
- (iii) I/We enclose herewith ..... (number) of airway bills and ..... (number) of invoices for the aforesaid consignments with this Bill of Entry.
- (iv) I/We hereby declare that the contents of this Bill of Entry are true and correct in every respect and are in accordance with the Airway Bills, the invoices and other documents attached herewith.

Signature and Stamp  
of Authorised Courier.

Signature of Assessing Officer

Signature of Audit  
Officer

(Passed out of customs  
charge)

Signature of the Proper  
Officer.

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<i>GST Compensation Cess rate</i>	<i>GST Compensation Cess Exemption Notification</i>	<i>GST Compensation Cess amount</i>	Total Duty

Please indicate all other charges such as commissions, includible in the assessable value as per Section 14 of the Customs Act, 1962.

- (i) I/We hereby declare that I/we have obtained the authorisation from each of the consignees mentioned above to act as an agent for the clearance of the goods described above.
- (ii) I/We declare that I/we have not received any other documents or information showing a different price, value, quantity or description of the said goods and that if at any time hereafter I/we receive any documents from the importer showing a different state of facts I/we will immediately make the same known to the Commissioner of Customs.
- (iii) I/We hereby declare that the contents of this Bill of Entry are true and correct in every respect and are in accordance with the Airway Bills and the invoices and other documents attached herewith.
- (iv) I/We enclose herewith ..... (number) of airway bills and ..... (number) of invoices for the aforesaid consignments with this Bill of Entry.

Signature of Audit Officer

Signature of Assessing Officer

(Passed out of customs charge)

Signature of the Proper Officer.

**New Form Courier Bill of Entry-IX (CBE-IX)**

*[See Regulation 5]*

**Courier Bill of Entry for Samples and Free Gifts**

Name and Address of the Authorised Courier				Name of land custom station	Vehicle Registration No.	Date of Arrival	Place of origin/ place of loading	Customs Serial No./date						
S . No .	Invoice No. and date	No. of packages	Consignees Name and Address	<i>State of Consumption of imported goods GSTIN</i>	Description of goods	Quantity	Invoice Value	Rate of Exchange	Assessable Value (Section 14)	CTH / Notification No.	<i>Value under section 3 of Customs tariff Act, 1975</i>	<i>Additional Duty Rate</i>	<i>Additional Duty Amount</i>	<i>GST Code</i>
1 .														
2 .														

<i>IGST Rate</i>	<i>IGST Exemption Notification</i>	<i>IGST Amount</i>	<i>GST Compensation Cess rate</i>	<i>GST Compensation Cess Exemption Notification</i>	<i>GST Compensation Cess amount</i>	<i>Total Duty</i>

### Declaration

- (i) I/We hereby declare that I/We have obtained the authorisation from each of the consignees mentioned above to act as an agent for the clearance of the goods described above.
- (ii) I/We hereby declare that the goods imported as per this Bill of Entry include only *bona fide* commercial samples, prototypes of goods and *bona fide* gifts of articles for personal use of a value not exceeding the value prescribed under the **Courier Imports and Exports (Clearance) Regulations, 1998** and which are for the time being not subject to any prohibition or restriction on their import into India.
- (iii) I/We enclose herewith \_\_\_\_\_ (number) of airway bills and \_\_\_\_\_ (number) of invoices for the aforesaid consignments with this Bill of Entry.
- (iv) I/We hereby declare that the contents of this Bill of Entry are true and correct in every respect and are in accordance with the Airway Bills, the invoices and other documents attached herewith.

Signature and stamp of authorised courier  
Signature of Audit Officer

Signature of Assessing Officer

(Passed out of Customs charge)  
Signature of the proper officer

**New Form Courier Bill of Entry-X (CBE-X)**

*[See Regulation 5]*

**Courier Bill of Entry for Dutiable Goods**

Name and address of the Authorised Courier		Name of land customs station		Vehicle Registration No.		Date of Arrival		Place of Origin/Place of loading		Customs Serial No. and date	
S. No.	Invoice number and date	No. of Packages	Consignee Name and Address	<i>State of Consumption of imported goods /GSTIN</i>	Description of goods	Quantity number/weight	Invoice Value	Rate of Exchange	Freight	Ins	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	

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Other	Landing Charges	Assessable Value (Rs.) (Section 14)	CTH Notfn. No.	Duty Rate Amount	<i>Value under section 3 of Customs tariff Act, 1975</i>	ETH Notfn. No.	Additional duty rate	Additional duty amount	<i>GST Code</i>	<i>IGST Rate</i>	<i>IGST Exemption Notification</i>	<i>IGST Amount</i>
(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)		(23)

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Please indicate all other charges such as commissions, includible in the assessable value as per Section 14 of the Customs Act, 1962.

<i>GST Compensation Cess rate</i>	<i>GST Compensation Cess Exemption Notification</i>	<i>GST Compensation Cess amount</i>	Total duty

**Declaration**

- (i) I/We hereby declare that I/We have obtained the authorisation from each of the consignees mentioned above to act as an agent for the clearance of the goods described above.
- (ii) I/We hereby declare that I/We have not received any other documents or information showing a different price, value, quantity or description of the said goods and that if any time hereafter. I/We receive any documents from the importer showing a different state of facts I/We will immediately make the same known to the Commissioner of Customs.
- (iii) I/We hereby declare that the contents of this Bill of Entry are true and correct in every respect and are in accordance with the Airway Bills and the invoices and other documents attached herewith.
- (v) I/We enclose herewith \_\_\_\_\_ (number) of airway bills and \_\_\_\_\_ (number) of invoices for the aforesaid consignments with this Bill of Entry.

Signature of Assessing Officer

Signature of Audit Officer

(Passed out of Customs charge)  
Signature of the proper officer



**New Form Courier Shipping Bill-II (CSB-II)**

*[See Regulation 6]*

**Courier Shipping Bill**

Name & Address of the Authorised Courier	Airport of Departure	Flight No./date	Airport of Shipment	Customs Dept. Serial No./date
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Sl. No.	Airway Bill No.	No. of packages	Weight	Description of goods	Consignor's Name & Address	<i><b>GSTIN</b></i>	<i><b>GST Invoice no. and date (GSTIN)</b></i>	<i><b>Invoice no. and date (other than GST Invoice)</b></i>	Value	Port of Shipment	Consignee's Name & Address	<i><b>Whether Supply for export is on payment of IGST or not. Pl indicate</b></i>	<i><b>Whether against Bond or UT</b></i>	<i><b>Total IGS T paid, if any.</b></i>
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**Declaration**

- (i) I/We hereby declare that I/We have obtained the authorisation from each of the consignors mentioned above to act as an agent for the clearance of the goods described above.
- [(ii) I /We hereby declare that the goods for export as per this Shipping Bill include only *bona fide* commercial samples and prototypes of goods and/or *bona fide* gifts of articles for personal use of a value not exceeding the value prescribed under the **Courier Imports and Exports (Clearance) Regulations, 1998** which are for the time being not subject to any prohibition or restriction on their export from India and on export of which no transfer of foreign exchange is involved.]
- (iii) I/We enclose herewith ..... (number) of airway bills and ..... (number) of invoices for the aforesaid consignments with this shipping bills.
- (iv) I/We hereby declare that the contents of this shipping bill are true and correct in every respect and are in accordance with the Airway Bills, the invoices and other documents attached herewith.

Signature and stamp of  
Authorised Courier

Signature of Proper Officer of Customs

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(1)	(2)	(3)	(4)	(5)	(6)
<i>GSTIN</i>	<i>GST Invoice no. and date (GSTIN)</i>	<i>Invoice no. and date (other than GST Invoice)</i>	<i>Whether Supply for export is on payment of IGST or not. Pl indicate</i>	<i>Whether against Bond or UT</i>	<i>Total IGST paid, if any</i>

**Declaration:**

- (i) I/We hereby declare that the Exporter mentioned above has authorized us for booking the shipment under the Courier Airway bill and act as an agent for clearance and export of the goods described above.
- (ii) I/We hereby declare that on the basis of declaration of the exporter, I/We abide by the declaration in CSB-V, above.

Signature of the Authorized person of the Authorized Courier  
with stamp of Authorized Courier

Let Export Officer of Customs  
(Stamp with Name and designation)

**New Form Courier Bill of Export-II (CBEx-II)**

*[See Regulation 6]*

**Courier Shipping Bill**

Name and Address of the Authorised Courier	Name of land custom station	Vehicle Registration No.	Place of loading	Customs No./date	Department	Serial
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S. No.	Invo No. and date	No. of packages	Weight	Description of goods	Consignor's Name and Address	<i>GST IN</i>	<i>GST Invoice no. and date</i>	<i>Invoice no. and date (other than GST Invoice)</i>	Value	Port of Shipment	Consignee's Name and Address	<i>Whether Supply for export is on payment of IGST or not. Pl indicate</i>	<i>Whether against Bond or UT</i>	<i>Total IGST paid, if any.</i>
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**Declaration**

- (i) I/We hereby declare that I/We have obtained the authorisation from each of the consignors mentioned above to act as an agent for the clearance of the goods described above.
- (ii) I /We hereby declare that the goods for export as per this Shipping Bill include only *bona fide* commercial samples and prototypes of goods and/or *bona fide* gifts of articles for personal use of a value not exceeding the value prescribed under the **Courier Imports and Exports (Clearance) Regulations, 1998** and which are for the time being not subject to any prohibition or restriction on their export from India and on export of which no transfer of foreign exchange is involved.
- (iii) I/We enclose herewith \_\_\_\_\_ (number) of airway bills and \_\_\_\_\_ (number) of invoices for the aforesaid consignments with this Shipping Bill.
- (iv) I/We hereby declare that the contents of this shipping bill are true and correct in every respect and are in accordance with the Airway Bills, the invoices and other documents attached herewith.

Signature and stamp of  
**Authorised Courier**

Signature of Proper Officer of Customs

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